

4

O.A. No. 174 of 2010

Order dated: 08.04.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. The applicant, after completing 27 years of regular service in the Railways retired as Technician Gr.-III, has filed this O.A. for a direction to the Respondents to grant 2nd Financial Upgradation under MACP Scheme w.e.f. 01.09.2008 by granting grade pay of Rs. 2400/- and other consequential relief.

3. Ld. Counsel for the applicant submits that though the applicant has filed a representation dated 03.01.2010 vide Annexure-A/4 before Respondent No.2 ventilating his grievance, he has received no reply from the Respondents and the representation is still pending.

4. As agreed to by the Ld. Counsel for the parties, since the representation is pending, it is considered that it would be proper to direct Respondent No.2 to consider the pending representation at Annexure-A/4 and pass a reasoned

9
order within 60 days from the date of receipt of a copy of this order. Ordered accordingly.

5. Without going into the merits of the case, the O.A. is accordingly disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No.2 for compliance.


MEMBER (A)

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